

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 22nd day of February, 2011

CONTEMPT PETITION NO. 24/2010
IN
ORIGINAL APPLICATION NO. 189/2007

CORAM

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

- (i) P.K. Sahapal son of Shri Late Shri S.R. Sahajpal, Scientist-D, Office of the Regional Director, Central Ground Water Board, Jhalana Dungri, Jaipur.
- (ii) Shri Waseem Ahmed son of Shri Late Toufique Ahmed, Scientist-D, Office of the Regional Director, Central Ground Water Board, Jhalana Dungri, Jaipur.

.....Applicants

(By Advocate: Mr. Tanveer Ahmed)

VERSUS

1. Shri Umesh Narayan Panjiyar, Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi.
2. Shri Shantanu Consul, Secretary, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training), New Delhi.
3. Shri B.M. Jha, Chairman, Central Ground Water Board, Ministry of Water Resources, Central Government Offices Complex, N.H. No. 4, Faridabad.
4. Col. M.C. Joshi, Director (Administration), Central Government Water Board, Ministry of Water Resources, Central Government Offices Complex, N.H. No. 4, Faridabad.

.....Respondents

(By Advocate: None

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 12.11.2009 passed by this Tribunal in OA No. 189/2007.

2. Notice of this Contempt Petition was given to the respondents. The respondents have filed their reply. The respondents have stated that pursuant to the order passed by this Tribunal, the petitioners have been promoted to the grade of Scientist 'D' in the pre-revised pay scale of Rs.12000-375-16500/-, revised to Rs.15600-39100/- with Grade Pay of Rs.7600/- against the panel year 2000 and 1999 with effect from 01.01.2000 and 01.01.1999 respectively. The respondents have placed order No. 45/2011 dated 14.01.2011 on record as Annexure R/1. It is further stated that Petitioner No. 2 has already been paid payment of arrears of his pay and other consequential benefits by the office of Regional Director, Central Ground Water Board, Western Region, Jaipur. The details of payment of arrears so paid have been reflected in Annexure R/2, appended with the reply. Regarding Petitioner No. 1, it is stated that he is posted in ER, Kolkatta and the Regional Director, CGWB, ER, Kolkatta has been requested to release the arrear of pay and allowances by the said office to him.

3. In view of what has been stated above, we are of the view that this Contempt Petition does not survives and is accordingly disposed of. Notices issued to the respondents are hereby discharged.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan
(M.L. CHAUHAN)
MEMBER (J)

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